

Seventeenth Loksabha

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Title: Regarding Constitution of a Committee on Farm Laws by the Supreme Court -laid.

SHRI N. K. PREMACHANDRAN (KOLLAM): Speaker, Sir, I would like to draw the attention of this august House regarding a very serious matter of grave concern.

Today, in the *Times of India*, a public advertisement has been issued that : “The Committee on Farm Laws appointed by the hon. Supreme Court of India vide Judgement dated 12.01.2021, Public Notice, Invitation for comments, views, and suggestions on the three Farm Reform Acts, 2020. The hon. Supreme Court of India has appointed a Committee of Experts to make recommendations and submit Report on the following three Farm Reform Acts, 2020 : 1. 2. 3. ...”.

Further, it is being said that : “The Committee intends to invite comments, views and suggestions on the aforesaid Acts from the stakeholders so that it can be compiled for submitting to the hon. Supreme Court to protect the interest of Indian farmers”. Sir, my question is this. The Parliament has legislated three laws, and at the time of consideration of these Bills, we had demanded for sending them to the Standing Committee. Unfortunately, it was not done. Finally, it was passed by both the Houses of Parliament. But

now, the Supreme Court has constituted a Committee, and they are issuing Public Notice inviting suggestions, views, and comments from the public.

My question is this. What is the Parliament meant for? It is in the legislative domain of Parliament. It is not for the Supreme Court to legislate laws. It is absolutely in the legislative domain of Parliament. It is quite unfortunate to note that the Supreme Court is encroaching upon the authority of Parliament in the legislative process. How can it be done? I do agree with the Supreme Court that it definitely has the authority to look into the constitutional validity of the Bills; the legislative competence of Parliament can be looked into by the Supreme Court. How can the views, comments, and suggestions from the public be sought by the Supreme Court?

Sir, the final sentence of the public notice is :- in order to protect the interests of the farmers. That means Parliament is not meant for protecting the interests of the farmers. I would like to seek a response from the Government regarding this issue. The right of Parliament is taken away by the Supreme Court. Parliament is taken for granted. Now, the Supreme Court is legislating the business of Parliament. Then, what is Parliament meant for? ...(*Interruptions*)